

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:- 11702-JK (LD) of 2024

DATED:- 01 - 07 - 2024

Sanction is hereby accorded to the appointment of Sham Lal Sharma, Under Secretary to the Government, Power Development Department as Officer In charge (OIC) Litigation in case CPLPA No. 5/2019 titled "Vikas Chander Vs Hirdesh Kumar, Principal Secretary to the Government, PDD" clubbed with other connected Contempt Petitions viz. CCP(D) No. 32/2019, CPSW No. .687/2018, CPSW No. 688/2018, CPLPA No. 6/2019, CPLPA No. 11/2019, CPLPA No. 12/2019, CCPS No. 401/2019, CCPS No. 423/2019 and filing/conducting of Review Petition against order dated 01.02.2018 passed in LPA No. 183/2011 titled "Satvinder Singh Vs State of J&K & others" clubbed with other connected matters viz. LPA No. 95/2016, LPA No. 190/2011, LPA No. 174/2011, LPA No. 208/2011 including Contempt Petition, if any, pending before Hon'ble Supreme Court of India/Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government,

Dated:- 01 - 07 - 2024.

No:- LAW-OIC/7/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Power Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer